

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 4161/2017

New Delhi, this the 28th day of November, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Radha Kishan Meena,
Teacher (PET), Group 'B'
Age 55 years,
S/o Shri Narayan Meena,
R/o B-293/5, Om Nagar, Meetha Pur Extn.,
Badarpur, New Delhi.

.. Applicant

(By Advocate : Ms. Tibah Siddiqui)

Versus

1. Govt. of NCT of Delhi,
Through its Chief Secretary,
New Secretariat, Delhi.
2. Director of Education,
Old Secretariat,
Govt. of NCT of Delhi,
Delhi. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant was imposed with a penalty of dismissal from service vide order dated 06.09.2016. The O.A. No.902/2017 filed by the applicant questioning the said order was allowed to be

withdrawn on 20.03.2017 with liberty to avail departmental remedy of appeal against dismissal order. Accordingly, the applicant preferred statutory appeal dated 12.04.2017 (Annexure A-3). Though more than about 7 months have elapsed, as the respondents have not passed any orders on the statutory appeal of the applicant, the present O.A. has been filed.

3. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider Annexure A-3 Statutory Appeal, dated 12.04.2017, of the applicant, and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 60 days from the date of receipt of a copy of this order. If the respondents have already disposed of the statutory appeal of the applicant, they may communicate the said Appellate Order to the applicant within two weeks from the date of receipt of a copy of this order. No order as to costs.

Let a copy of this O.A. be enclosed to this order.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

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